

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 392/99

Tuesday, this the 6th day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. Sreelatha .M.  
W/o. K. Narayanan,  
Lower Division Clerk,  
Employees Provident Fund Organisation,  
Sub Regional Office, Calicut - 6,  
Residing at: 214, East Hill Apartments,  
East Hill, Calicut - 5.
2. Gopinathan .T.P.,  
S/o. Late P.N. Nair,  
Lower Division Clerk,  
Employees Provident Fund Organisation,  
Sub Regional Office, Calicut - 6,  
Residing at: Mohanvilla,  
P.O. Nellikode Calicut - 16.
3. Rekha .V.K.,  
W/o. K.P. Rajeev,  
Lower Division Clerk,  
Residing at: Pournima,  
Feroke Collage P.O., Calicut - 32.
4. Sudha Sivadasan,  
W/o. C. Sivadasan,  
Lower Division Clerk,  
Employees Provident Fund Organisation,  
Sub Regional Office, Calicut - 6,  
Residing at: Parukkuth House,  
Sivananda Nagar, P.O. Kallekul angara,  
Palakkad.
5. Bindu M.P.,  
W/o. V. Nirmal Kumar,  
Lower Division Clerk,  
Employees Provident Fund Organisation,  
Sub Regional Office, Calicut - 6,  
Residing at: I/3006, Athira,  
East Hill Road, Calicut.
6. Sugeetha .M.G.,  
W/o. K. Vijayachandran,  
Lower Division Clerk,  
Employees Provident Fund Organisation,  
Sub Regional Office, Calicut - 6,  
Residing at: EWS 170 KSHB,  
Malapparamba, Calicut.
7. Mohammad Haneefa,  
S/o. Mohammadkutty,  
Lower Division Clerk,  
Employees Provident Fund Organisation,  
Sub Regional Office, Calicut - 6,  
Residing at: Pulikkathody House,  
P.O. Perumukham Via Feroke.

8. Nisha .C.I.,  
W/o. Joe Paul .V.,  
Lower Division Clerk,  
Employees Provident Fund Organisation,  
Sub Regional Office, Calicut - 6,  
III/425-A, Pottangadi Raghavan Road,  
West Nadakavu, Calicut - 2.
9. Gladys Mini Francis .K.,  
W/o. Stephen John,  
Lower Division Clerk,  
Employees Provident Fund Organisation,  
Sub Regional Office, Calicut - 6,  
Katherina 28/798 P.O. Chenayur,  
Calicut - 17.

...Applicants

By Advocates Mr. P. Ramakrishnan & Preethi Ramakrishnan

Vs.

1. The Central Provident Fund Commissioner,  
Central Office, Hudco Vishala,  
14, Bhikaji Cama Place,  
New Delhi - 66.
2. The Regional Provident Fund Commissioner,  
Employees Provident Fund Organisation,  
Regional Office, Bavishya Nidhi Bhavan,  
Pattom, Trivandrum - 695 004.
3. The Regional Provident Fund Commissioner,  
Office of the Regional Provident Fund Commissioner,  
Bavisha Nidhi Bhavan, Eranhipalam,  
Calicut - 6.

...Respondents

By Advocate Mr. N.N. Sugunapalan

The application having been heard on 6.4.99, the  
Tribunal on the same day delivered the following:

ORDER

Applicants, nine in number, seek to quash A-1 dated  
30.3.1999 and to declare that they are entitled to be retained  
in the Employees Provident Fund Organisation at Calicut.

2. All the applicants are working as Lower Division  
Clerks in the office of the third respondent at Calicut. As  
per A-1 order dated 30.3.1999, all the applicants have been  
transferred to the Sub Regional Office of Employees Provident

Fund Organisation at Kannur. Applicants say that they are aggrieved by the order of transfer as per A-1. The grounds stated for quashing A-1 are the domestic and personal problems of the applicants. In such case, it is not for the Tribunal to interfere but it is for the Administration to look into the matter and take appropriate action.

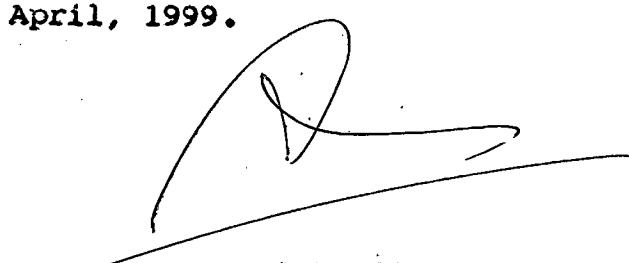
3. As the grievance of the applicants is with regard to their domestic and personal problems, they are to be permitted to submit representations to the second respondent for redressal of their grievance.

4. Accordingly, the applicants are permitted to submit representations to the second respondent within two weeks from today through proper channel for redressal of their grievance. If representations are received, the second respondent shall consider those representations and pass appropriate orders within one month from the date of the receipt of the representations. The second respondent shall also afford the applicants an opportunity of being heard at their cost.

5. A-1, the impugned order dated 30.3.1999 shall not be implemented till the disposal of the representations of the applicants, if they are not already relieved.

6. O.A. is disposed of as above. No costs.

Dated the 6th day of April, 1999.

  
A.M. SIVADAS  
JUDICIAL MEMBER

LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure A-1:

True copy of Office Order No. 18/99 dated 30.3.99  
issued by the third respondent.